Fine realized from telemarketing callers

2698. DR. PRABHAKAR KORE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the new regulations framed by TRAI to safeguard and protect the consumers from unsolicited calls by telemarketing companies has come into effect;
- (b) if so, whether any of the service providers have initiated action penalizing telemarketing callers and deposited the fine so realized with TRAI; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Sir.

(b) and (c) Since coming into force of "The Telecom Commercial Communications Customer Preference Regulations, 2010" from 27th September, 2011, the Access Providers have penalized registered telemarketers in 18 cases and deposited the amount with TRAI till 30 November, 2011, and per the details given below:—

S1.	Access Service Provider	Number of	Amount deposited
No.		cases	with TRAI (Rs.)
1.	M/s Tata Teleservices Ltd.	9	Rs. 3,30,000
2.	M/s Vodafone	6	Rs. 2,00,000
3.	M/s Loop Mobile	3	Rs. 75,000
	TOTAL:	18	Rs. 6,05,000

Foreign tourists having satellite telephones

†2699. SHRI KAPTAN SINGH SOLANKI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the incidents of foreign tourists having satellite phones have increased at present;
 - (b) if so, the details thereof;
- (c) whether there is any type of threat to national security because of such incidents of finding satellite phones with the foreign tourists; and
- (d) if so, the details thereof and the guidelines made by Government to check such incidents?

[†]Original notice of the question was received in Hindi.